

and collectively by some supplier States, on the transfer of nuclear material, equipment and technology for the peaceful utilisation of atomic energy.

(b) Yes, Sir.

(c) The Government of India have consistently opposed any measures aimed at placing obstacles in the way of developing countries exercising their inalienable rights to develop their programmes for the peaceful utilisation of atomic energy for economic and social development in conformity with their priorities, interests and needs.

Pak. Purchases Submarines

288. SHRI MAGAN BHAI BAROT: Will the Minister of DEFENCE be pleased to state:

(a) whether Government of India are aware that Pakistan has recently purchased submarines;

(b) whether this poses any problem to India; and

(c) whether Government propose to buy submarines from the defence view point?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) and (c). India's defence capabilities with reference to its security needs are under continuous review and such measures as are appropriate are taken from time to time. It is not in the public interest to disclose the details of these measures.

U.S. Bomber Flies Over Indian Ocean

289. SHRI FAROOQ ABDULLAH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that on the 21st February U.S. B-52 bombers flew over the Indian Ocean for the second time in another demonstration of U.S. ability to project power into the turbulent Persian Gulf region;

(b) if so, is it also a fact that Soviet Union has now record 31 war ships in the Indian Ocean, 11 more than the United States;

(c) if so, whether heavy concentration of big powers in the Indian Ocean after the Afghanistan conflict has been reported;

(d) if so, whether this concentration in the Indian Ocean has posed a great threat to the Indian security;

(e) if so, what immediate steps have been taken to improve our naval force; and

(f) steps being taken to meet this threat?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) Government have taken note of the reported flight of US B-52s over the Indian Ocean area during January-February this year.

(b) and (c). Government are aware that there has been an increase in the U.S. and Soviet Naval strength in the Indian Ocean.

(d) The Naval build-up by the super powers in the Indian Ocean does cause us concern with regard to the security of India.

(e) and (f). Keeping in view the developments in the region that have a bearing on the security of our maritime boundaries, the Indian Navy is being progressively modernised.

Government have also emphasised the need for the implementation of the U.N. Declaration on the Indian Ocean as a Zone of Peace and have called for necessary follow-up action in this regard.

Closure of Kamani Group of Industries, Bombay

290. SHRI K. LAKKAPPA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that due to infighting in the proprietors, the

Kamani Group of Industries, Bombay is facing closure;

(b) whether it is also a fact that the workers are not being paid their wages and are facing retrenchment;

(c) if so, whether Government propose to take over the Kamani Group of Industries in order to overcome the situation; and

(d) if not, what other steps Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) Yes, according to report reaching Government

(b) The Maharashtra State has informed Government that Kamani Metallic Oxides Limited has closed down its operations since-20-4-1979 due to financial difficulties arising out of internal disputes in the Kamani family. Workers had not been paid wages since September, 1978. Another unit, Kamani Tubes Limited, is also in serious financial difficulties.

(c) and (d). Government of India have no proposal at present to take over the management of any of the industrial undertakings of the Kamani Group of Bombay.

12.00 hrs.

(Interruptions)

अध्यक्ष महोदय : आप सारे बोल रहे हैं, कुछ समय में नहीं आ रहा है। आप सब लोगों को बोलने का समय मिलेगा।

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about the adjournment motion?

(Interruptions)*

MR. SPEAKER: Please take your seats. You will have time for a dis-

cussion. You give me a notice for discussions.

(Interruptions)*

अध्यक्ष महोदय: अभी बजट सेशन में आप बजट पर बातचीत करिए, उस के बाद में कुछ रहेगा तो आप मुझे नाटिस दीजिएगा मैं कंसिडर करूंगा।

(Interruptions)*

SHRI INDRAJIT GUPTA (Basirhat): Will you allow a discussion on atrocities on Harijans?

MR. SPEAKER: That will be discussed in the Business Advisory Committee's meeting tomorrow.

(Interruptions)*

SHRI INDRAJIT GUPTA: Every day incidents are taking place.

(Interruptions)*

श्री राम बिलास पासवान (हांजीपुर): क्या हरिजन इस देश के नागरिक नहीं हैं? (व्यवधान) आपने हरिजन का नारा दिया है फिर हरिजनों की हत्या क्यों हो रही है? .. (व्यवधान)

MR. SPEAKER: Nothing will go on record without my permission.

(Interruptions)*

MR. SPEAKER: I have heard enough of you. Now, hon. Members will kindly take their seats. This is not the proper way of conducting the business of the House.

(Interruptions)*

MR. SPEAKER: I am not going to listen to you. You are not allowing this House to do its business. If hon. Members are behaving like this, I am not going to allow them.

(Interruptions)*

श्री चन्द्रजीत यादव (आजमगढ़): श्रीमान, मैं एक बात आपसे कहना चाहता हूँ। आज दो सवाल पारसबीघा और पिपरा के सम्बन्ध

में थे। आप जानते हैं इनमें 14 आदिमियों को जिन्दा जला दिया गया-6 औरतों हरिजनों की और 4 बच्चे दो-दो साल के। (व्यवधान) इसमें किसी पर दोष देने की बात नहीं है लेकिन इस तरह की घटनायें सारे देश में हो रही हैं। अभी आंध्र प्रदेश में एक कर्मटी ने जाकर एक हफते का दौरा किया और उसने कहा कि इस तरह के सैकड़ों घटनायें हो रही हैं। (व्यवधान) हमने एक कामराको प्रस्ताव दिया है। (व्यवधान)

MR. SPEAKER: Now, you have to listen to me. Please take your seats.

(Interruptions)*

MR. SPEAKER: I know the feelings of the House. There was a Starred Question on this.

SHRI INDRAJIT GUPTA: Two questions, not one. But can we have a discussion on that?

एक घंटे तक जवाब दिए मंत्री ने। (व्यवधान)

MR. SPEAKER: We can take it as another Motion. We can have a discussion on that. I will consider it in the Business Advisory Committee. I will hear the Government side as well as your side. You can bring forward another motion.

(Interruptions)

SHRI JYOTIRMOY BOSU: Sir, I have a point to make. There is a specific procedure. Is it not a specific urgent matter? Under Rule 358, it is mentioned..... (Interruptions)

MR. SPEAKER: Please sit down. We will discuss it. You will have ample time during the Budget discussion and if it is necessary we will include it in the agenda of the Business Advisory Committee.

(Interruptions)

MR. SPEAKER: We have a number of call attention motions on this subject.

SHRI JYOTIRMOY BOSU: Do not trample over the rules.

MR. SPEAKER: We will not.

SHRI JYOTIRMOY BOSU: The rules are clear on the subject.

MR. SPEAKER: I know that... (Interruptions). They are also agitated and you are also agitated.

SHRI JYOTIRMOY BOSU: You disallowed the price rise question yesterday; you are disallowing the question of Harijans today.

MR. SPEAKER: The budget is there; you can discuss it.

(Interruptions)

MR. SPEAKER: I have heard you. I will discuss it in the Business Advisory Committee. What more can I do?

(Interruptions)*

MR. SPEAKER: Nothing to be recorded without my permission. Papers to be laid.

(Interruptions)*

MR. SPEAKER: If there are interruptions, it will be expunged.

12.12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER SEAWARD ARTILLERY ACT

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): I beg to lay on the Table a copy of Notification No. SRO 1 (Hindi and English versions) published in Gazette of India dated the 9th January, 1980 regarding delegation of powers to Coastal State Governments and Union Territories under section 3 of the Seaward Artillery Act, 1949 for carry-

ing out Seaward Artillery Practice, under section 9 of the said Act. [Placed in Library. See No. LT-370/80.]

AUDITED ACCOUNTS OF CENTRAL SILK BOARD FOR 1977-78, ANNUAL REPORTS OF NATIONAL INSTITUTE OF DESIGN, AHMEDABAD, AND NATIONAL PRODUCTIVITY COUNCIL, NOTIFICATIONS UNDER CENTRAL SILK BOARD ACT, INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, ANNUAL REPORTS ETC. OF BHARAT HEAVY ELECTRICALS LTD., AND INSTRUMENTATION LTD., KOTA, FOR 1978-79 AND ANNUAL REPORT OF SMALL INDUSTRY EXTENSION TRAINING INSTITUTE, HYDERABAD FOR 1978-79.

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to lay on the Table:—

(1) A copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1977-78, under sub-section (4) of Section 12 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-371/80.]

(2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1978-79. [Placed in Library. See No. LT-372/80.]

(3) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1978-79. [Placed in Library. See No. LT-373/80.]

(4) A copy of the Central Silk Board (Research and Service Stations) Consolidated Recruitment (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. GSR 479 in Gazette of India dated the 31st March, 1979,

under sub-section (3) of Section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-374/80.]

(5) A copy of the Scheduled Industries (Submission of Production Returns) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 228 (E) in Gazette of India dated the 31st May, 1979, under sub-section (4) of Section 30 of the Industries Development and Regulation Act, 1951. [Placed in Library. See No. LT-375/80.]

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619 A of the Companies Act, 1956:—

(a) (i) Annual Report of the Bharat Heavy Electricals Limited for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review on the working of the Bharat Heavy Electricals Limited for the year 1978-79. [Placed in Library. See No. LT-376/80.]

(b) (i) Review by the Government on the working of the Instrumentation Limited Kota, for the year 1978-79.

(ii) Annual Report of the Instrumentation Limited, Kota, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-377/80.]

(7) A copy of the Annual Report (Hindi* version) of the Small Industry Extension Training Institute, Hyderabad, for the year 1978-79. [Placed in Library. See No. LT-378/80.]

*English version of the Report was laid on the Table on the 30th January, 1980.